

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA



OA. 350/802/2021

Date of order: 28.07.2021

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Soumendra Nath Thakur, son of late Bhadreswar Thakur, aged about 61 years, worked as SIM/I/SDAH/under SSE/Sig/RRT/SDAH, Eastern Railway, Sealdah Division, Kolkata - 700 014, residing at 25/21C/Arabinda Road, Purbachal, Halisahar, P.O. Naba Nagar, P.S. Bizpur, Dist- North 24 Parganas, Pin- 743136.

.....Applicant.

-versus-

1. Union of India, through the General Manager, E. Rly. Fairlie Place, 17, N.S. Road, Kolkata- 700001.
2. The Divisional Railway Manager, E. Rly. Sealdah Division, D.R. M. Building, Sealdah, Kolkata- 700 014.
3. Senior Divisional Personnel Officer, E. Rly. Sealdah Division, Sealdah, Kolkata- 700014.
4. Senior Divisional Signal & Telecom Engineer, E. Rly. Sealdah Division, Sealdah, Kolkata- 700014.

.....Respondents.

For the Applicant :Mr. Arpa Chakraborty, Counsel  
Mr. T. K. Biswas, Counsel

For the Respondents : Ms. C. Mukherjee, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard Id. Counsel for both sides at length.

2. This application has been filed to seek the following reliefs:

*"8(a) An order directing the respondents to set aside the two Charge Sheet dated 12.02.2014 (Annexure A-1) and dated 27.11.2019 (Annexure A-6) and also set aside the all proceeding which was pending against the applicant till today and thereafter release the all retirement benefits along with consequential benefits (i.e. due promotion) and the applicant is entitled to interest for delay payment of retirement benefits.*

*(b) Any further order or orders as to this Hon'ble Tribunal may deem fit and proper.*

*(c) For costs of and incidental to this application."*

3. In this application, the applicant a retired employee has approached this Tribunal seeking conclusion of departmental proceedings which has been initiated against him, on the ground that due to its pendency his final payment has been held up. In regard to that respondents were directed to take instructions about the time frame for conclusion of the said proceedings.

4. Today, Id. Counsel for applicant submits that the inquiry has been concluded and report has been prepared and served by the IO and final order is to be issued by the Disciplinary Authority.

5. Hence, we permit the authority to pass a reasoned and speaking order within a period of 2 months from the date of receipt of a copy of this order, in accordance with law. Respondents are also directed to release all admissible dues to the applicant in the meantime.

6. It is made clear that we have not entered into the merits of this matter.

Thus, the OA would stand disposed of. No costs.



(Dr. Nandita Chatterjee)  
Member (A)



(Bidisha Banerjee)  
Member (J)

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